

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

**LOK SABHA
UNSTARRED QUESTION NO. 4120
TO BE ANSWERED ON 28.03.2022**

HAZARDOUS WORKING CONDITIONS

4120. SHRIMATI RAMA DEVI:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the details of the works being done at central level for the welfare of the labourers in Bihar and to improve the hazardous conditions in which they work;**
- (b) the arrangements made at central level to carry out these works in Bihar;**
- (c) whether the Union Government is facing problems in carrying out these works in Bihar; and**
- (d) if so, the efforts made at central level to solve these problems?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI RAMESWAR TELI)**

(a) & (b): The following welfare schemes are available to the eligible labourers/workers of unorganised sector including the State of Bihar:

- (i) Pradhan Mantri Shram Yogi Maan-Dhan (PM-SYM) pension scheme which provides a monthly minimum assured pension of Rs. 3000/- after attaining the age of 60 years. As on 21st March, 2022, a total of 2,05,715 beneficiaries have been enrolled in the State of Bihar under the scheme.**
- (ii) Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY) provides life and disability cover for the people in the age group of 18- 50 years. The benefit under PMJJBY is Rs. 2 lakh on death due to any reason at a premium of Rs. 330 per annum. As on 27.10.2021, a total of 42,85,468 individuals have been registered in the State of Bihar under the scheme.**
- (iii) Pradhan Mantri Surksha Bima Yojana (PMSBY) is applicable for workers in the age group of 18-70 years. The benefits under PMSBY are Rs 2 lakh on death due to accident and permanent total disability and Rs. 1 lakh on permanent partial disability at a premium of Rs. 12 per annum. As on 27.10.2021, a total of 1,39,69,196 individuals have been registered in the State of Bihar under the scheme.**

Contd..2/-

- (iv) Ayushman Bharat- Pradhan Mantri Jan Arogya Yojana (ABPMJAY) is a universal health scheme through which health and maternity benefits are provided to the eligible families. Under the scheme, Rs. 5 lakh health coverage per family is provided for secondary and tertiary hospitalization free of cost. As on November, 2021, a total of 1,08,11,015 families are found eligible in the State of Bihar under the scheme.**

The Government has taken several steps to improve the hazardous working conditions of the labourers. Such initiatives are listed as under :-

- (i) The Government of India has declared the National Policy on Safety, Health and Environment at Workplace (NPSHEW) which aims to establish a preventive safety and health culture in the country through elimination of the incidence of work related injuries, diseases, fatalities, disasters and to enhance the well-being of employees in all the sectors of economic activity in the country.**
- (ii) A comprehensive legislation, Mines Act, 1952 has been enacted by Central Government to regulate the objectives of safety and health of workers in mines.**
- (iii) In respect of factories, a comprehensive legislation in the form of the Factories Act, 1948, for taking care of the occupational safety and health aspects of the workers employed in factories registered under the Factories Act, 1948 has been enacted. The Act and the State Factories Rules framed there under are being enforced by the respective State/UT Governments through the Chief Inspector of Factories/Directorate of Industrial Safety and Health.**
- (iv) Government has also notified Code on Occupational Safety, Health & Working Conditions, 2020 wherein 13 central labour Acts have been subsumed to ensure the better working conditions of the workers**

(c): No such problem has been reported in implementation of the welfare of the schemes in the State of Bihar.

(d): In view of the reply to point No. (c), does not arise.
